

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2015

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 ready Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Date of Hearing : 20.8.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K.Iyer, Member

Petitioner : Jindal India Thermal Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties Present : Shri Matrugupta Mishra, Advocate for the petitioner
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner mentioned the matter and sought permission of the Commission to withdraw its affidavit dated 17.8.2015. Learned counsel for the petitioner submitted the petitioner has no objection if the present petition is tagged with 92/MP/2015 regarding relinquishment of Long Term Open Access.

2. The representative of the CTU objected to the submission made by the learned counsel for the petitioner and submitted that since the present petition has been filed seeking adjudication of the dispute regarding force majeure events, it should not be tagged with the Petition No. 92/MP/2015 and be heard separately. The representative of the CTU further submitted that the petitioner be directed to make payment of

relinquishment charges and open the LC since the LTA granted to the petitioner is likely to be operationalized from the first week of September, 2015.

3. The Commission directed to list the petition for hearing on 27.8.2015.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**